

**HIGH COURT OF CHHATTISGARH, BILASPUR**

**Updated Status Report of pending MPs/MLAs cases for the Month of April, 2026**

Sr.	Name of District	Name of the Court	Case No.	Party Name	Sections	Status Report received from the concern Court
1	Balodabazar	3 <sup>rd</sup> ADJ Balodabazar	Criminal case No.2818/2024 and 39/2025	State Vs Kishore Navrange & Ors. (Devendra Yadav (MLA))	Section 153(A), 505(1). 153(1)(B), 505(1) (C), 109,120(B),147, 148, 186, 353,332 333,307, 435, 436, 341, 427 IPC & 3,, 4 PDPP Act,	<b>Fixed for 02.06.2026</b>
		CJM, Balodabazar	Criminal case No.1354/2024	State Vs Pramod Sharma + 11 Others (Former MLA)	Section 186,353,294, 427,332, 34 IPC	<b>Fixed for 12.05.2026</b>
2	Janjgir- Champa	CJ.M. Janjgir	Criminal case No.116/2025	State of C.G. Vs. Vedprakash Sahu & + 7 others, accused Baleshwar Sahu	Section 147, 294,452,323, U/s 149,427 IPC	अभियोजन साक्ष्य हेतु
		CJ.M, Janjgir	Criminal case No.34/2026	State of C.G. Vs. Gautam Rathore & anr, . accused Baleshwar Sahu	Section 420,467, 468,471, 34 IPC	अभियोजन साक्ष्य हेतु
3	Kabirdham (Kawardha)	CJM, Kawardha	Criminal Case No. 135/2022	State of C.G. Vs. Ashok Kumar Sahu & Ors.	147, 148, 149, 109, 353, 332, 153(A), 186, 188, 295, 427, 120(B), 144, 152, 440, 452, 455, 295(K) IPC & 3 Prevention of Damage Property Act	For the evidence date <b>19/05/2026</b>
4	Raipur	1. 1 <sup>st</sup> District & Additional Session Judge Raipur	A.C.B.Special Case No.01/2024	State Vs. Arunpati Tripathi & Others (Sitting MLA Kawasi Lakma)	420,467,, 468, 471, 120 B IPC and U/S 7 & 12 Prevention of corruption Act 1988, amendment Act 2018	<b>Fixed for 04.05/2026</b>
		2. Special Judge (Prevention of Money laundering Act ) Raipur	ED 03/2023	ED Vs. 1. Devendra Singh Yadav 2. Chandradev Prasad Roi	3, 4 Prevention of Money Laundering Act, 2002	<b>Fixed for 05.06.2026</b>
		3. Special Judge (Prevention of Money laundering Act ) Raipur	ED 05/2024	ED Vs Kawashi Lakhma	3, 4 Prevention of Money Laundering Act, 2002	<b>Fixed for 13.05.2026</b>

		4. Chief Judicial Magistrate, Raipur(C.G.)	Criminal Case No.22283/2013	State of Chhattisgarh vs.Sanjeev Shukla & Devendra Yadav	147, 188, 353, 332, 136(149) IPC	Fixed for 07/05/2026
		5. Chief Judicial Magistrate Raipur (C.G.)	Criminal Case No. 4819/2018	State of Chhattisgarh Vs. Deman Prasad and other Smt. Udheswari Paikra	147, 341 IPC	Fixed for 24.06.2026
		6. Chief Judicial Magistrate, Raipur(C.G.)	Criminal Case No. 4884/2018	State of Chhattisgarh Vs.. Akash Sharma and other	353, 186. 332, 427, 147, IPC	Fixed for 12.05.2026
		7, Special Judicial Magistrate, C.B.I. Raipur	Special Criminal Case No.5465/2018	C.B.I. Vs Kailash Murarka & Others(Kailash Murarka, Vinod Verma, Bhupesh Baghel Vijay Bhatiya)	120 B, r/w 469, 471 IPC & 67-A IT Act	Fixed for 06/05/2026
		8. Chief Judicial Magistrate Gariyaband (C.G.)	Criminal Case No. 666/2025	State of Chhattisgarh Vs. Damrudhar Pujari and other (Ex MLA)	341,147, IPC	Fixed for 25.05.2026
		9. Chief Judicial Magistrate Gariyaban(C.G.)	Criminal Case No. 667/2025	State of Chhattisgarh Vs.. Govardhan Manjhi and other (Ex MLA)	341,147, IPC	Fixed for 25.05.2026
		10 .Additional Civil Judge, Class 1, Rajim, Gariyaband to the Court of Civil Judge Class -1, Raipur	Criminal Case No.391/2024	State of Chhattisgarh Vs. Rohit Sahu and other	186, 147, 149, 341 IPC	Fixed for 04/05/2026

5	Rajnandgaon	1. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No.. 04/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468 IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 164/2021 में पारित आदेश दिनांक 08.03.2021 के आदेशानुसार स्थगित
		2. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No.. 05/2020	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 174/2021 में पारित आदेश दिनांक 09.03.2021 के आदेशानुसार स्थगित

	3. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No.. 05/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	माननीय छत्तीसगढ़ उच्च न्यायालय से WPCR No. 172/2021 में पारित आदेश दिनांक 09.03.2021 के आदेशानुसार स्थगित
	4. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No..04/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	बभियूक्त की उपस्थिति हेतु
	5. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No.. 02/2021	C.G. State Vs. Md. Khalid and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	बभियूक्त की उपस्थिति हेतु
	6. Principal District & Sessions Judge, Rajnandgaon	Special Case CGPDI No... 06/2021	C.G. State Vs. Junied and others. 1. Madhusudan Yadav (Ex. MP)	420, 406, 467, 468, IPC Section 10 CGPDI Act,	बभियूक्त की उपस्थिति हेतु

  
 58/5/20  
 Registrar (Judicial)